

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4460
ANSWERED ON:08.05.2007
EDUCATION TO DISABLED PERSONS
Yadav Shri M. Anjan Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of schemes being run in Andhra Pradesh for educating disabled persons;
- (b) whether excessive time is taken in taking action on proposals sent by various State Governments ; and
- (c) if so, the reaction of the Government thereto ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.AAFATMI)

(a) The Centrally Sponsored Scheme of Integrated Education for Disabled Children (IEDC) provides educational opportunities for children with disability of mild to moderate nature to facilitate their integration into and retention in the general school system. Under the Scheme, 100% assistance is being provided under various components for education of children in common schools. The components include educational aids, assistive equipment, salaries for special teachers and facilities for children with disability. During 2006-07 financial assistance has been provided to the Government of Andhra Pradesh under the iEDC Scheme.

The Scheme of Sarva Siksha Abhiyan (SSA) which is the flagship scheme for universalisation of elementary education seeks to ensure that every child with special needs (CWSN) in the 6-14 years age range is provided meaningful and quality education irrespective of the kind, category and degree of disability. The interventions under SSA for inclusive education are identification, functional and formal assessment, appropriate educational placement, preparation of individualized educational plan, provision of aids and appliances, teacher training, resource support, removal of architectural barriers, research, monitoring and evaluation. The Government of Andhra Pradesh has enrolled 1.27 lakh CWSN in regular schools, 4712 through bridge courses and 5904 through home based support.

(b) Si (c). Efforts are made to process viable proposals received from various State Governments expeditiously. However, sometimes in the case of incomplete proposals additional information, clarifications, documents are called for from the State Governments resulting in delay in taking action.